

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

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To

All Principal District & Sessions Judge,

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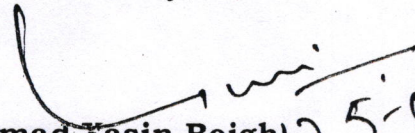
No: 11390/JCS Date: 28/6/18

Subject: Judgment dated 28.03.2018 passed by Hon'ble Supreme Court in Criminal Appeal No.470 of 2018 titled Krishnakant Tamrakar Vs. The State of Madhya Pradesh.

Sir,

I am directed to request you to furnish the **"information/ data on strikes/abstaining from work by lawyers, loss caused and action proposed during the last three months/previous quarter"** within 05 days positively before this registry, so that the same is forwarded to the concerned quarter at the earliest.

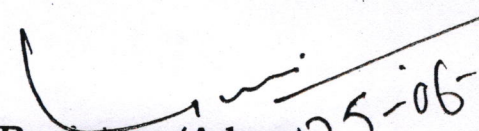
Yours faithfully,


(Mohammad Yasin Beigh) 25-06-18
Joint Registrar (Admn)

No. 11391/JCS Dated: 28/6/18

Copy to: -

1. I/c N.I.C for uploading the same on the official website.


Joint Registrar (Admn) 25-06-18